

CP NO. 10(ND)/2013

RT No.28/2016

M/s Sudha Commercial Co. Ltd.

...Petitioner

Versus.

M/s Milkfood Ltd. & Ors.

...Respondents

Present:

Mr.Gaurav Gupta, Advocate with Mr. Mayank Sharma,
Advocate for petitioner.

Mr. Nikhil Chawla with Ms. Priya Deep,
Advocates for respondents No.1 to 5 & 7.

Mr. Amit Aggarwal, Advocate for respondent No.6.

Learned counsel for the petitioner has made a statement seeking to withdraw CA No. 296 of 2015 for amendment of the petition with liberty to file a fresh application. This is strongly opposed by learned counsel for respondent Nos. 1 to 5 & 7 and counsel for respondent No. 6 also. Having heard the learned counsel, the petitioner is allowed to withdraw the petition with liberty to file a fresh application which would obviously be decided on its own merits. The fresh application, if any, be filed at least two days before the next date with advance copy to the counsel opposite.


The application dated 28.09.2016 filed by the learned counsel for respondent No. 6 be registered as CA by the registry. Notice for motion to the counsel for the petitioner. Copy of application has already been given to the counsel for petitioner. The matter be posted for arguments to 04.11.2016.

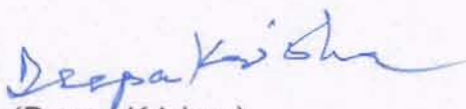
The counsel of the parties are requested to provide their respective mobile Nos. and email addresses in the registry.

This case was received by transfer from the Company Law Board and taken up for the first time on 22.07.2016. The presence of parties was completed on 09.08.2016. On 17.09.2016 an application was filed by the

Order
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petitioner for impleading M/s. Triputi Infrastructures Pvt. Ltd. as necessary party. The petitioner filed amended CP along with amended Memo of Parties on 06.10.2016. Now the application for amendment has been withdrawn with liberty to file a fresh application. The matter stands adjourned to 04.11.2016. In view of the above a request be submitted to the Hon'ble President, National Company Law Tribunal, New Delhi seeking extension of three months more time for disposal of the case.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

October 19, 2016.

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